

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November, 2022(21.11.2022 to 25.11.2022)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
22.11.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	388/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Part-Hard).
	2.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.
	3.	180/MP/2022	POSOCO	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2019-20 (On admission).
	4.	198/MP/2022	NRLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2019-20(On admission).
	5.	200/MP/2022	WRLDC	Petition for approval of Performance Linked Incentive for Western Regional Load Despatch Centre for the FY 2019-20(On admission).
	6.	232/MP/2022	SRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of CERC (Fees & charges of Regional Load Despatch Centre and other related matters) Regulation 2019 for approval of Performance Linked Incentive of SRLDC for financial year 2019-20. It is requested to admit the Application for hearing at an early date. (On admission).
	7.	199/MP/2022	ERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2019-20(On admission).
	8.	239/MP/2022	NERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2019-20(On admission).
	9.	244/MP/2022	POSOCO	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2020-21 (On admission).
	10.	214/MP/2022	NRLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive of NRLDC for the financial year 2020-21(On admission).
	11.	238/MP/2022	WRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2020-21 (On admission).
	12.	231/MP/2022	SRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for

				approval of Performance Linked Incentive for SRLDC for the financial year 2020-21(On admission).
	13.	236/MP/2022	ERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2020-21(On admission)..
	14.	237/MP/2022	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2020-21(On admission).
	15.	221/TL/2022	Powergrid BTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to POWERGRID Bhadla Transmission Limited (formerly Fatehgarh Bhadla Transco Limited.
	16.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	17.	201/MP/2022	ASE(RJ2)PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
	18.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
	19.	718/MP/2020	NEEPCO	Petition under Section 62 and 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulations8(3) (Chapter-3), 54 (Power to Relax), and 55 (Power to Remove Difficulty) (Chapter-10) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for recovery of the impact of enhancement of gratuity limit during the financial year 2017-18 in respect of all the eight power stations of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	20.	180/MP/2019	Indian Railways	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
23.11.2022 Wednesday At 10.30 A.M. Physical Hearing- CERC COURT ROOM		No. L- 1/236/2018/CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.
24.11.2022 Thursday At 10.30 A.M. /Transmission tariff Petitions	1.	470/MP/2019 alongwith I.A.No.69/2020 & 46/2022	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service

			Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for interim reliefs and amendments of the pleading).
2.	10/TT/2019	AP Transco	Petition for inclusion in POC Transmission charges for FY 2014-15 (40 Nos. ISTS lines), FY 2015-16 (40 Nos. ISTS lines), FY 2016-17 (2 Nos. ISTS lines), FY 2017-18 (42 Nos. ISTS lines) and FY 2018-19 (42 Nos. ISTS lines)(Received by Remand)
3.	2/TT/2022	AP Transco	Petition for determination of tariff for (1) 400kV Uravakonda - Veltoor I & II feeders for FY 2016-17 to FY 2018-19.
4.	161/TT/2021	RRVPL	Petition for determination of tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
5.	237/MP/2021 alongwith I.A.No.31/2022	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(Interlocutory application for interim reliefs)
6.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariyal Sub-station (for termination of Biswanath Chariyal Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
7.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
8.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II?) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
9.	82/TT/2022 alongwith I.A.No.13/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States (Interlocutory application for condonation of delay).
10.	325/TT/2022	TS Transco	Petition for inclusion in POC transmission charges for the period FY 2014-15 to FY 2018-19 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2014.
11.	127/TT/2022	TS Transco	Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per order dated 5.9.2018 in Petition No. 7/SM/2017 and order dated 13.1.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to FY 2023-24 .
12.	166/TT/2022	OPTCL	Petition for determination of Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited comprising the 220kV D/C Rourkela -

				Tarkera - Budhipadar - Korba (Odisha portion) Line and associated Sub-station Bays for the Tariff Block Period 2019-24 for transmission of surplus power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR).
	13.	212/TT/2022	RRVPNL	Petition for determination of tariff for the year 2020-21 to 2023-24 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	14.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteswar S/s under Extension of 400/220kV Koteswar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI
	15.	184/TT/2022	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Transmission Assets under Project "North Eastern Region Strengthening Scheme-VIII".
	16.	192/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset 1- 11 Nos. of Central Sector Communication Links and Asset 2- 01 Nos. of Central Sector Communication Links (under project- Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.
	17.	196/TT/2022	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 2No.s of 220kV line bays at 400/220KV cochin East (pallikkara) Sub-station for termination of Cochin East (Pallikara) Aluva 220kV D/c line , to be implemented by KSEBL and Asset-2: 2 No.s of 400kV line bays at Kozhikode (Areakode) Sub-station for termination of North Trissur (Madakkathara) - Kozhikode (Areakode) 400kV (Quad) D/c line, to be implemented by KSEBL under System strengthening XXVI in Southern Region.
	18.	271/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Establishment of Two 765kV GIS Bays along with Line Reactor (non Switchable) at Varanasi GIS end and Two 765kV AIS Bays at Vindhayachal Pooling S/S for termination of D/C 765KV Vindhayachal Pooling- Varanasi GIS Line.
	19.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa(MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V.
25.11.2022 Friday At 10.30 A.M. Miscellaneous Petitions	1.	206/MP/2022	HPX(PUSL)	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Hydropower Contracts in Green Contingency Contracts and Green Term Ahead Contracts and additional Term Ahead Contracts and Green Term Ahead Contracts beyond T + 11 days.
	2.	248/AT/2022	NTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	3.	247/TL/2022	NTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemuch Transmission Limited
	4.	213/TD/2022	VSPPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence in electricity.
	5.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising

				under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent No. 1.
6.	5/MP/2017	MPL		Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent No. 1.
7.	199/MP/2019	TPDDL		Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
8.	465/MP/2019	MBPCL		Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003 seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019(Part-Heard).
9.	160/MP/2022	KTL		Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the letter dated 4.5.2022

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
24.11.2022